

**Artificial Kidney Dialysis Facilities
for Treatment of Kidney Patients in
the Hospitals of Capital**

**2269. SHRI BIRENDER SINGH
RAO:** Will the Minister of HEALTH
AND FAMILY PLANNING be pleas-
ed to state:

(a) whether all Government hos-
pitals in the Capital have artificial
kidney (Dialysis) facilities for treat-
ment of Kidney patients; and

(b) if not, whether Government
propose to provide such facilities to
the kidney patients in the Capital and
if so, when?

THE DEPUTY MINISTER IN THE
MINISTRY OF HEALTH AND FAMIL-
Y PLANNING (SHRI A. K. M.
ISHAQUE): (a) and (b) Facilities for
artificial kidney (Dialysis) are avail-
able in the following Government
Hospitals in Delhi:—

1 All India Institute of Medical
Sciences

2. Safdarjang Hospital

3. Willingdon Hospital—The ma-
chine is at present out of order for
want of accessories which are being
procured. Another unit is also being
procured.

4. Irwin Hospital—One machine is
being installed and the facility will
be available in three months time

5. Hindu Rao Hospital—Personnel
to operate the machine are being
trained.

12.17 hrs.

**STATEMENT RE: CANCELLATION
OF A SITTING OF THE HOUSE**

MR. SPEAKER: Now, the hon.
Minister, Shri K. Raghu Ramaiah.

280 LS—4.

THE MINISTER OF WORKS AND
HOUSING AND PARLIAMENTARY
AFFAIRS (SHRI K. RAGHU RAMA-
IAH): Sir, as the House is aware, 12th
April has been declared a holiday be-
cause of Mahavir Jayanti. I have
talked to the available Opposition
leaders about it and I presume that it
will be the pleasure of the House to
have a holiday on that day for Par-
liament also.

MR. SPEAKER: Is it the pleasure
of the House to accept this suggestion
of the Hon. Minister?

SEVERAL HON. MEMBERS: Yes,
yes.

12.18 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER GIFT-TAX ACT,
WEALTH-TAX ACT, INCOME-TAX ACT AND
CUSTOMS ACT

THE MINISTER OF STATE IN-
CHARGE OF THE DEPARTMENT OF
REVENUE AND BANKING (SHRI
PRANAB KUMAR MUKHERJEE): I
beg to lay on the Table—

(1) A copy of the Gift-tax (Amend-
ment) Rules, 1976 (Hindi and English
versions) published in Notification No.
S.O. 268(E) in Gazette of India dated
the 31st March, 1976, under sub-sec-
tion (4) of section 46 of the Gift-tax
Act, 1958. [Placed in Library. See No.
LT-10649/76].

(2) A copy of the Wealth-tax (Se-
cond Amendment) Rules, 1976 (Hindi
and English versions) published in Noti-
fication No S.O. 267(E) in Gazette
of India dated the 31st March, 1976,
under sub-section (4) of section 46 of
the Wealth-tax Act, 1957. [Placed in
Library. See No. LT-10650/76].

(3) A copy each of the following No-
tifications (Hindi and English versions)
under section 296 of the Income-tax
Act, 1961:—

(i) The Income-tax (Third Amend-
ment) Rules, 1976, published in